

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.173 OF 2004

IN

ORIGINAL APPLICATION NO.406 OF 2004

ALLAHABAD THIS THE 17TH DAY OF FEBRUARY,2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN
HON'BLE MR. S. C. CHAUBE, MEMBER-A

Smt. Nirmala Devi,
W/o Late Rama Shankar Sinha,
R/o-128/8K/8A, Anant Nagar,
Bhole Ka Pura, Sulem Sarai,
District-Allahabad.

.....Applicant

(By Advocate Shri B. Tewari)

Versus

P.K. Raghaw,
Up Mukhya Vanijaya Prabandhak,
Uttar Railway, Varanasi.

.....Respondent

(By Advocate Shri A.K. Gaur)

O_R_D_E_R

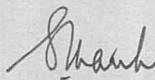
HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

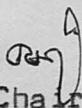
This Contempt Petition has been instituted with the allegation that the judgment and order dated 23.04.04 passed by the Tribunal in O.A. No.406/04 Nirmala Devi Vs. U.O.I. And Ors. have not been complied with and therefore, the respondents have committed contempt of court. It would appear from the judgment aforesated that

RAG

the respondents were directed to dispose of the applicants representation dated 16.12.2002 in respect of her claim regarding Ex-Gratia payment. The learned counsel for the respondents has produced before us a four page order dated 15.12.2004 whereby the representation dated 16.12.2002 filed by the applicant regarding Ex-Gratia payment has been considered and disposed of in compliance with the direction given by the Tribunal vide order dated 23.04.2004. If the applicant is aggrieved by the said order, [✓] she may challenge it on Original side.

2. The Contempt Petition is not maintainable and is accordingly dismissed. Notices stands discharged.


Member-A


Vice-Chairman

/ns/